

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

Diary No.563 of 2017

Under Section 420 (2) of the Companies Act, 2013

In the matter of:

Inder Chand Pincha
-Versus-

... Applicant/Petitioner

Borgang Tea Company Pvt. Ltd. & Ors. ...Non-applicants/Respondents

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the petitioner/applicant:

Mr. Abhijit Baruah, Advocate
Mr. A. K. Srivastava, Advocate

For the respondents/non-applicants: None

ORDER

07-09-2017

Heard Mr. Abhijit Baruah and Mr. A.K. Srivastava, Advocate appearing on behalf of the petitioner applicant. However, none appeared to represent the respondents/non-applicants.

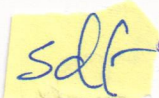
This application under Section 420(2) of the Companies Act, 2013 is preferred by the applicant seeking following reliefs: -

- "a) The said order dated 31.05.2017 passed by this Hon'ble Bench in C. P. No.161 of 2013 be amended;
- b) Rule NISI in terms of prayer (a) above;
- c) Rule so issued be made absolute after hearing the parties and/or perusing the cause that may be shown;
- d) Such other order and/or further order/orders be passed, direction/directions be given as to this Hon'ble Bench may deem fit and proper."

2. The learned counsel for the petitioner/applicant submits that there are some errors apparent on record in the final order of this Tribunal dated 31.05.2017 passed in TP 11/397/398/GB/2016 [arising out of CP No.160 of 2013] and the same are required to be rectified.

3. I have perused the application in the light of the submissions advanced and I find it necessary to have a preliminary hearing on this application regarding maintainability of the same.

4. List this matter on 25-10-2017.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 07-09-2017

Deka/07-09-2017